

Central Administrative Tribunal  
Principal Bench: New Delhi

OA No.2343/97

2  
New Delhi, this the 6th day of October, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)  
Hon'ble Shri S.P.Biswas, Member (A)

Gulab Singh Mehra,  
Public Prosecutor  
Tis Hazari, Delhi. ....Applicant  
(By Advocate: Shri V.C. Sandhi)

Versus

Union of India through

1. Secretary,  
Ministry of Home Affairs,  
North Block, New Delhi.
2. The Government of N.C.T. of Delhi,  
5 Shannath Marg, Delhi.
3. Union Public Service Commission,  
Shahjahan Road,  
New Delhi. ....Respondents  
(By None)

O R D E R (ORAL)  
[Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)]

This OA has been filed seeking the relief of implementation of our order dated 14.3.1997 passed in OA No. 387/95. It was stated by the counsel that no representation has been made to the respondents to implement the said order before approaching this Tribunal by way of an O.A.

We are afraid the remedy open to the petitioner for getting the relief lies elsewhere. The petitioner's counsel seeks and is allowed to withdraw the OA with liberty to file the same afresh as and when cause of action arises. No costs.

(S.P.Biswas)  
Member (A)

(Dr. Jose P. Verghese)  
Vice-Chairman (J)

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